

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-2728/ND/2019
IA/3875/2020

IN THE MATTER OF:

Om Logistics Ltd
Vs.
Serval India Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 03.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prabhakar Kumar, Mr. Suraj Sharma & Mr. Reetesh Kumar
for RP
For the Respondent : Mr. Sahil Gupta & Mr. BL Khandelwal, CA for R-3

ORDER

IA-3875/2020

We have heard, Ld. Counsel for RP and Respondent Nos. 1 & 2, so far respondent no. 3 is concerned, Mr. Sahil Gupta wanted to appear through audio, since, we are hearing the matter through VC, that is why we are not inclined to permit the respondent no. 3 to appear through audio.

On behalf of respondent nos. 1 & 2, Ms. Sunita Ojha submitted that although on behalf of respondent nos. 1 & 2 the reply was filed on 12.10.2020 but again the reply was filed on 14.10.2020 but since the registry has pointed out some defects in the reply, so, that is why the reply is not before us.

In the light of that submission, when we have gone through our last order then we noticed that on 12.10.2020 on behalf of respondent nos. 1 & 2 it was submitted that today as on 12.10.2020, reply has been filed on behalf of respondent nos. 1 & 2 and since we have already noticed that the reply filed on 12.10.2020 is on the record. Therefore, we are not inclined to adjourn the case for bringing the reply filed by R- 1 & 2 on 14.10.2020 is on the record.

We have heard, Ld. Counsel for the petitioner and Ms. Sunita Ojha for R-1 & 2. **Reserved for orders.**



If the petitioner and the respondents are wanted to file their written synopsis, so, they are permitted to file it by tomorrow.

Reserved for orders.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-2728/ND/2019
IA/3981/2020

IN THE MATTER OF:

Om Logistics Ltd
Vs.
Serval India Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 03.11.2020

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SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

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HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prabhakar Kumar, Mr. Suraj Sharma & Mr. Reetesh Kumar
for RP
For the Respondent : Mr. Sahil Gupta & Mr. BL Khandelwal, CA for R-3

ORDER

We have heard, Mr. Suraj Sharma appeared on behalf of RP. None appeared on behalf of respondents. On the last occasion, we directed the respondent no. 2 to appear and file the reply but today no one appeared on behalf of R-2 and no reply has been filed on behalf of R-2. So far R-3 is concerned, R-3 has already filed the reply and ready to refund the amount.

Therefore, we debarred the R-2 for filing the reply and fixed the proceeding for ex-parte hearing against R-2.

We have heard, Ld. Counsel for RP, **Order reserved.**

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)